

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4041
TO BE ANSWERED ON 19TH MARCH, 2021**

RESERVATION FOR OBC CATEGORY IN EDUCATIONAL INSTITUTIONS

4041. SHRI NALIN KUMAR KATEEL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether it is a fact that the reservation for OBC category in medical institutions is earmarked as per the provisions of the central educational institutions Act 2006, if so, the details thereof;

(b) whether the Government has taken any measures to ensure strict implementation of OBC category reservation in admissions to medical seats in all Central Government institutions and if so, the details thereof;

(c) whether the Government has received any complaint regarding non-implementation of the provisions of this Act in admissions to medical seats and if so, the details thereof; and

(d) whether any action has been taken by the Government against institutions who have violated the rules and if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): There is 27% reservation for OBC category for admission to undergraduate and postgraduate medical courses in Central Educational Institutions as provided under the provisions of the Central Educational Institutions (Reservation in Admission) Act, 2006. The same is being implemented by the Government.

(c) & (d): The Medical Counselling Committee (MCC) under the Directorate General of Health Services conducts counselling for admission to undergraduate and postgraduate medical courses in Central Educational Institutions. As informed by the MCC, it has not received any complaint with regard to non-implementation of the provisions of the Central Educational Institutions (Reservation in Admission) Act, 2006 in admissions to medical seats in Central Educational Institutions.